

(b) what are the benefits and losses to constitute a Retail Regulatory Authority;

(c) the State-wise retail shops in the country;

(d) how much employment has been provided in their shops; and

(e) the State-wise details of tax paid by these shopkeepers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) No, Sir.

(b) The Department-related Parliamentary Standing Committee on Commerce had, *inter-alia*, recommended the constitution of a Retail Regulatory Authority, in its Ninetieth Report on Foreign and Domestic Investment in Retail Sector, to look into the problems and to act as a whistle blower, in case of anti-competitive behavior and abuse of dominance.

(c) to (e) As internal trade is a State subject, data in this regard is not centrally maintained.

#### **Proposal by Coffee Board to increase subsidy limits**

2805. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is considering a proposal sent by Coffee Board to increase the cost of re-planting in coffee estates and the subsidy limits and also open the scheme to co-operatives and corporates;

(b) if so, the details thereof;

(c) whether Government is also considering a proposal to form a separate scheme for transfer of technology and capacity building to strengthen the transfer of R&D findings to the field; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir. The revision of unit cost of replantation Arabica and Robusta coffees as given hereunder is being considered by the Government.

	XI Plan unit Cost	XII Plan unit Cost
Arabica	Rs. 1,00,000.00	Rs. 1,75,000.00
Robusta	Rs. 70,000.00	Rs. 1,25,000.00

The above rates are based on the inputs provided by the various coffee stakeholders and recommendations of the Costing Committee constituted for the purpose comprising of experts from Coffee Board, NABARD, University of Agricultural Sciences, Bangalore, IIHR Bangalore and IIPM, Bangalore. Extension of replanting scheme to co-operatives and corporates is also being considered for the XII Plan.

(c) and (d) Yes, Sir. An independent scheme for strengthening of transfer of technology comprising three components viz; i) Transfer of Technology, ii) Capacity building programme and iii) Welfare support to labours and tiny growers is being considered.

**Special scheme for promotion of export of labour intensive products**

2806. SHRI K.N. BALAGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have special scheme to promote labour intensive product's export;

(b) if so, the details of the scheme; and

(c) whether cashew industry and cashew export is coming under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) The Government of India has introduced Focus Product Scheme with the objective of promoting export of products which have high export intensity/ employment potential, so as to offset infrastructure inefficiencies and other associated costs involved in marketing of these products. Products eligible for benefit under this scheme are listed in Appendix 37 D of the Handbook of Procedure Vol.1 (Appendices and Aayat Niryat Forms). The same can also be accessed at website of DGFT at [www.dgft.gov.in](http://www.dgft.gov.in).

(c) The cashew industry being agri based, is included in the Vishesh Krishi and Gram Udyog Yojana for grant of export benefits.